



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഡിസംബർ 12 12th December 2017 1193 വൃശ്ചികം 27 27th Vrischikam 1193 1939 അഗ്രഹായണം 21 21st Agrahayana 1939	നമ്പർ No.	49
---------------------	---	---	--------------	----

PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. D1-104127/2015. 9th November 2017.

In exercise of the powers conferred by sub-section (14) of Section 11 of the Arbitration and Conciliation Act, 1996 (Central Act 26 of 1996) and of all other powers enabling it in this behalf, the High Court of Kerala hereby makes the following rules, namely:—

RULES

1. Short title, commencement and application:—

(1) These Rules may be called the Kerala High Court (Fee Payable to Arbitrators) Rules, 2017.

(2) They shall come into force on the date of its publication in the Gazette.

(3) They shall apply to all the arbitrations under the Arbitration and Conciliation Act, 1996.

2. Fees of Arbitral Tribunal:—(1) The fees payable to an Arbitral Tribunal consisting of less than three Arbitrators (other than international Commercial Arbitrations) shall be in accordance with the scales specified in the Schedule A.

(2) The fees payable to an Arbitral Tribunal consisting of less than three Arbitrators in International Commercial Arbitrations shall be in accordance with the scales specified in the Schedule B.

(3) Where the Arbitral Tribunal consists of three or more Arbitrators, the fee payable to each of the Arbitrators shall be one half of the scales prescribed in the Schedules.

3. Sharing of fees:—The Arbitrators fees payable under these rules shall be initially shared equally by the parties to the Arbitration, subject to the cost of the Arbitrations as may be finally determined by the Arbitral Tribunal.

4. *Manner of payment of fees:*—The Arbitral Tribunal may, at the first sitting or while deciding the procedure to be followed may direct the parties as to the manner in which and the stages in which the fee as stated in the schedule is to be paid.

SCHEDULE—A

<i>Sl. No.</i>	<i>Sum in Dispute</i>	<i>Fees</i>
1	Upto ₹ 5,00,000	₹ 35,000
2	Above ₹ 5,00,000 and upto ₹ 20,00,000	₹ 35,000 + 2.5% of the claim amount above ₹ 5,00,000
3	Above ₹ 20,00,000 and upto ₹ 1,00,00,000	₹ 72,500 + 2% of the claim amount above ₹ 20,00,000
4	Above ₹ 1,00,00,000 and upto ₹ 10,00,00,000	₹ 2,32,500 + 0.75% of the claim amount above ₹ 1,00,00,000
5	Above ₹ 10,00,00,000 and upto ₹ 20,00,00,000	₹ 9,07,500 + 0.5% of the claim amount above ₹ 10,00,00,000
6	Above ₹ 20,00,00,000	₹ 14,07,500 + 0.25% of the claim amount above ₹ 20,00,00,000 with a ceiling of ₹ 25,00,000.

SCHEDULE—B

<i>Sl. No.</i>	<i>Sum in Dispute</i>	<i>Fees</i>
(1)	(2)	(3)
1	Upto \$ 50,000 or equivalent in Rupees	₹ 3,00,000.
2	From \$ 50,001 and upto 1,00,000 or equivalent in Rupees	6% of the additional amount
3	From \$ 1,00,001 and upto \$ 5,00,000 or equivalent in Rupees	3.5% of the additional amount
4	From \$ 5,00,001 and upto \$ 10,00,000 or equivalent in Rupees	2.5% of the additional amount
5	From \$ 10,00,001 and upto \$ 20,00,000 or equivalent in Rupees	1.5% of the additional amount

(1)	(2)	(3)
6	From \$ 20,00,001 and upto \$ 50,00,000 or equivalent in Rupees	0.75% of the additional amount
7	From \$ 50,00,001 and upto \$ 1,00,00,000 or equivalent in Rupees	0.35% of the additional amount
8	From \$ 1,00,00,001 and upto \$ 5,00,00,000 or equivalent in Rupees	0.15% of the additional amount
9	From \$ 5,00,00,001 and upto \$ 8,00,00,000 or equivalent in Rupees	0.075% of the additional amount
10	From \$ 8,00,00,001 and upto \$ 10,00,00,000 or equivalent in Rupees	0.03% of the additional amount
11	From \$ 10,00,00,001 or equivalent in Rupees	0.02% of the additional amount

(By order),

K. BABU,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

At present there is no rule governing the fees payable to the Arbitral Tribunal. For the healthy growth of arbitration, it is imperative to lay down such rules. The Arbitration and Conciliation (Amendment) Act, 2015 (Central Act No. 3 of 2016) inserted a new sub-section (14) in Section 11 of the Arbitration and Conciliation Act, 1996 enabling the High Courts to frame rules for the determination of the fees of the arbitral tribunal and the manner of its payment.

The notification is issued to achieve the above objective.

ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് കോടതി, പയ്യോളി

പരസ്യം

നമ്പർ ഡി-2217/2017.

2017 നവംബർ 1.

വിവിധ കേസുകളിൽ ഉൾപ്പെട്ടതും ഈ കോടതി മുമ്പാകെ ഹാജരാക്കിയതും തുടർന്ന് കോടതിയുടെ കസ്റ്റഡിയിൽ സൂക്ഷിച്ചു വരുന്നതുമായ താഴെപ്പറയുന്ന വാഹനങ്ങൾ സർക്കാരിലേക്ക് കണ്ടുകെട്ടാൻ ഉത്തരവായിരിക്കുന്നു. ആയതിനാൽ ആക്ഷേപമുള്ളവർ ഈ പരസ്യം ചെയ്ത് ഒരു മാസത്തിനുള്ളിൽ പയ്യോളി ജുഡീഷ്യൽ ഒന്നാം ക്ലാസ്സ് മജിസ്ട്രേറ്റ് മുമ്പാകെ ബോധിപ്പിക്കേണ്ടതാണെന്ന് ഇതിനാൽ അറിയിക്കുന്നു.

ക്രമ നമ്പർ	ക്രൈം നമ്പർ	കേസ് നമ്പർ	ഐറ്റം നമ്പർ	വാഹനം
1	PLY 9/15	CC 143/15	PR 12/15	KL56G 9818 സുസൂക്കി ആക്സസ്-125 സ്കൂട്ടർ—1
2	PLY 46/15	CC 598/15	PR 36/15	KL18-G-1071 Unicorn മോട്ടോർ സൈക്കിൾ—1
3	PLY 509/13	CC 950/13	PR 230/13	KL18-B-1593 ടി.വി.എസ്. വിക്ടർ മോട്ടോർ സൈക്കിൾ—1
4	PLY 311/12	CC 629/13	PR 137/12	KL56-A- 4147 ബജാജ് പൾസർ—1
5	PLY 605/13	CC 994/13	PR 231/13	KL18-A- 9370 മോട്ടോർ സൈക്കിൾ—1
6	MPR 69/12	CC 391/12	PR 99/12	KL04-U- 3203 ബജാജ് മോട്ടോർ സൈക്കിൾ—1
7	PLY 126/13	CC 404/13	PR 66/13	KA-19-S-9485 ബജാജ് മോട്ടോർ സൈക്കിൾ—1
8	MPR 187/14	CC 660/14	PR 119/14	KL11-V-7404 ഹീറോ ഹോണ്ട പാഷൻ പ്ലസ് മോട്ടോർ സൈക്കിൾ
9	PLY 350/12	CC 547/12	PR 185/12	KL18-B- 9614 ഹീറോ ഹോണ്ട-മോട്ടോർ സൈക്കിൾ—1
10	MPR 355/11	CC 158/12	PR 32/12	KL39B-1635 ഹീറോ ഹോണ്ട-മോട്ടോർ സൈക്കിൾ—1

പയ്യോളി.

(ഒപ്പ്)
ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ്.